

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.129-IA/452(AHM)2024
in
C.P.(IB)/35(AHM)2024

Proceedings under Section 95 IBC

IN THE MATTER OF:

Invent Assets Securitisation and Reconstruction Private Limited**Applicant**

V/s

Mr.Naveen Gupta

.....**Respondent**

Order delivered on 17/04/2024

Coram:

Mr.Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant/RP : Mr. Neel Basant, Adv.

For the Respondent/FC : Mr. Tirath Nayak

For the PG : None

ORDER

IA/452(AHM)2024 & CP 35 of 2024

Ld. Counsels appears and submits that the service report has been filed by the applicant RP in **IA/452(AHM)2024**. However, an affidavit of withdrawal has been filed by the applicant RP on 09.04.2024 vide inward diary no. 3055 stated therein that parties herein have entered for settlement vide letter dated 27.03.2024 and same was communicated to applicant RP on 01.04.2024. it is annexed with this affidavit. Further, another affidavit of withdrawal has been filed by the Financial Creditor on 16.04.2024 vide inward diary no 3152 under para 2 of the said affidavit the applicant (Financial Creditor) has written the same "In view of the above, it is humbly submitted that applicant be permitted to withdraw the present petition with liberty to revive the same in case of any default".

In view of the affidavits filed by the original applicant and the RP this case is dismissed as settled out of Court. No liberty.

Hence, **IA/452(AHM)2024** as well as **CP 35 of 2024** ordered accordingly.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)